

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No. 143/(MAH)/2017  
CA No.

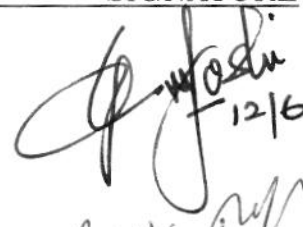
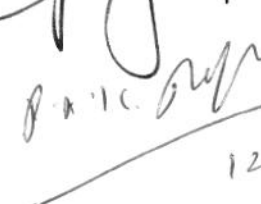
CORAM:

Present: SHRI M.K. SHRAWAT  
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 12.06.2017

NAME OF THE PARTIES: Sarkar Packs Pvt.Ltd.  
V/s.  
Cobit Engineering Pvt.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
1	G.M. Joshi	Advocate	 12/6
2	Rafiq Permoodeen 1/b J. Sachdev	Advocate	 12/16

30/6/17

**ORDER**

**C.P. No. 143/I&BP/NCLT/MB/MAH/2017**

1. The Learned Counsel of both the sides are present.
2. This is a case transferred from the Hon'ble High Court now to be taken under the provisions of I&BP Act, 2016.
3. From the side of the Petitioner, the Learned Counsel has informed that Form No. 5 has been served on 8<sup>th</sup> June, 2017.
4. From the side of the Respondents Corporate debtors, it is informed that the debt has already been satisfied, however, seeking time to file Reply. Granted.
5. Adjourned to **30.06.2017**.

Sd/-

**M.K. Shrawat**  
**Member (Judicial)**

Dated: **12.06.2017**